

(a) whether any new guidelines have been issued in regard to the acceptance of employment in private armament purchasing agencies by officers of the armed forces after their retirement from the services; and

(b) if so, the main details thereof ?

THE MINISTER OF DEFENCE (SHRI R. VENKATARAMAN): (a) and (b) No, Sir. The existing instructions are considered adequate according to which Service Officers of rank Colonel and above in the Army and equivalents in the Navy and Air Force, are required to take prior permission of the Government before taking up employment with any private firms within two years of their retirement. They are not permitted to accept post-retirement employment in firms which have any subsisting contracts with the Ministry of Defence or its attached and subordinate organisations. They are also not permitted after retirement to take up any job involves liaison with Government. Service officers will also be not permitted to function as resident representatives requiring establishment of contacts with serving officers in the Services/Government.

#### Decision to Close Down Loss Making Public Sector Units

2165. SHRI K. RAMAMURTHY : Will the Minister of FINANCE be pleased to state :

(a) whether any decision has been taken to close down the loss-making public sector units in order to solve the problem of mounting burden of subsidising the losses and nursing them back to health; and

(b) if so, whether the implementation of this decision has started and the names of such public sector units which have been closed so far ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.M. KRISHNA) : (a) No, Sir.

(b) Does not arise.

सेंट्रल बैंक द्वारा निर्धनों को ऋण देने में अनियमितताएं

2166. श्री मंगल राम प्रेमी :

श्री रघुनाथ सिंह वर्मा :

श्री जगपाल सिंह : क्या वित्त मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या उनका ध्यान 9 फरवरी, 1984 के "जनसत्ता" में यूनियन के "मारे रिकषा वाले बेचारे" शीर्षक से प्रकाशित समाचार की ओर आकर्षित किया गया है ;

(ख) यदि हां, तो क्या 20-सूत्री कार्यक्रम के अंतर्गत निर्धनों तथा कड़ी मेहनत करने वाले लोगों को सेंट्रल बैंक द्वारा ऋण दिए जाने में कथित भ्रष्टाचार को रोकने के लिए उच्च स्तर पर कोई कार्यवाही की गई है ।

(ग) उन अधिकारियों के विरुद्ध क्या कार्यवाही की गई है जो खाली नामों पर ऋण देने हैं और लोगों को ऋण देना रोक कर तब तक परेशान करते हैं जब तक उन्हें धूस नहीं मिलती ; और

(घ) उन व्यक्तियों की राज्यवार संख्या कितनी है तथा उनके पदनाम क्या हैं जिन्हें 1982-83 के दौरान और 15 फरवरी, 1984 तक दौरान दंडित किया गया ?

वित्त मन्त्रालय में उप मन्त्री (श्री जनार्दन पुजारी) : (क) जी हां ।

(ख) और (ग) सेंट्रल बैंक आफ इंडिया से इस समाचार को देखने और भ्रष्टाचार के दोषी पाए जाने वाले संबंधित अधिकारियों के विरुद्ध, यदि कोई हों, कार्रवाई करने के लिए कहा गया है ।

(घ) मांगी सूचना उपलब्ध नहीं है । अलबत्ता, रिजर्व बैंक को सरकारी क्षेत्र के 28

बैंकों द्वारा दी गई सूचना के अनुसार, वर्ष 1981 और 1982 के दौरान क्रमशः 450 और 608 बैंक कर्मचारी, बैंकों को धोखा देने और धोखाधड़ी के अन्य मामलों में भागीदार होने पर दंडित किए गए।

**India Ranked at a Lower Stage  
by World Bank**

2167. SHRIMATI PRAMILA DANDAVATE : Will the Minister of FINANCE be pleased to state :

(a) whether it is a fact that the World Bank had rated the Indian position and ranked at a Lower stage ;

(b) whether government had lodged a complaint to the World Bank ;

(c) whether the World Bank has accepted and re-ranked India ; and

(d) if so, the effect of this higher ranking ?

THE MINISTER OF FINANCE (SHRI PRANAB MURHERJEE) : (a) to (d) Following the Eighth General Review of Quotas in the IMF a proposal for selective increase in the capital of the World Bank was circulated by the World Bank Management. This proposal would have resulted in a decline in India's voting power. Government have viewed this proposal with concern and are consulting with the World Bank management and other member countries in order to arrive at an arrangement which would, to the extent possible safeguard the voting strength of India. Discussions are still in progress.

**Excise Evasion by Decentralised Sector**

2168. SHRI BANWARI LAL : Will the Minister of FINANCE be please to state :

(a) whether a lot of excise evasion is being done by the decentralised sector and no efforts are made by Government to check it ;

(b) whether Government have tride to formulate a scheme to check this malady which has been, on the one hand creating financial loss to the national Ex-chequer and innumerable problems to the organised sector on the other hand by way of passing out their projects ;

(c) whether there has been a great demend for shifting duty from fabric to yarn/fibre with a view to checking the evasion of excise duty by vested interests ; and

(d) if so, action proposed to be taken in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI S.M. KRISHNA) : (a) and (b) Cases of evasion of excise by both organised and unorganised sector have been reported. Appropriate steps are constantly being taken to check such evasion.

(c) and (d) There have been representation from the trade for shifting duty of excise from fabric to yarn/fibre stage. These representations have been duly considered but the suggestion has not been found acceptable.

**Misuse of Subsidy on Loans given to  
IRDP and other Employment  
Programmes**

2169. SHRI SURYANARAYAN SINGH : Will the Minister of FINANCE be pleased to state :

(a) whether attention of Government has been drawn to the misuse of subsidy allowed on the loans given to the IRDP and other rural employment programmes ; and

(b) if so, the details thereof and the steps being taken to check such malpractices ?

THE DEPUTY MINISTER IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARI) : (a) and (b) Whenever any specific complaint is received in respect of implementatin of the Integrated Rural Development Programme it is got looked into for appropriate corrective action. Recently